

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.41031 of 2018

(Arising out of Order-in-Appeal No.MAD-CEX-000-APP-005-2018 dt.29.1.2018 passed by Commissioner of GST & Central Excise (Appeals), Circuit Office, Madurai, C R Buildings, 4, Lal Bahadur Shastri Marg, Madurai - 625 002)

P.Natesan & Co,

No.9, Dr.Sevaliya Sivaji Ganesan Nagar, III Street,
EVR Road, Dindigul – 624 001

Appellant

Vs

**Commissioner of Central Tax and
Central Excise**

Madurai Commissionerate,
C.R.Buildings, 4, Lal Bahadur Shastri Road,
Bibikulam, Madurai – 625 002

Respondent

APPEARANCE:

For the Appellant : none

For the Respondent : Sh.S.Balakumar, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 25.08.2021

DATE OF DECISION: 25.08.2021

FINAL ORDER No. 41891 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Venkata Subba Rao)
Member (Technical)**

Vsr